

Inflationary Pressure on Sixth Plan

1571. PROF. AJIT KUMAR
MEHTA:

SHRI DAULAT RAM SARAN:

SHRI B. D. SINGH:

SHRI RAJESH KUMAR
SINGH:

SHRI RASHEED MASOOD:

SHRI TRILOK CHAND:

SHRI JAGPAL SINGH:

SHRI CHHOTE SINGH
YADAV:

SHRI RAJNATH SONKAR
SHASTRI:

Will the Minister of PLANNING be pleased to state:

(a) whether Government have made any review to assess the impact of the continuous inflationary pressure on the Sixth Plan Programme;

(b) if so, details thereof stating the extent to which the Sixth Plan projects are likely to be affected as a result of the inflationary pressure; and

(c) the steps contemplated by Government in the matter?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) and (b). As the Sixth Plan was finalised in January 1981, the rise in prices that had taken place up to that time was largely taken into account. Although there has been some rise in prices since then no review of the Sixth Plan as such has been undertaken. The Five Year Plan is, however, implemented through the mechanism of Annual Plans and the emerging situation, including the position in respect of prices, is taken into account in the formulation of the Annual Plans.

(c) Government is keeping continuous watch on the price situation and has recently taken a number of measures to control inflation and mobilise additional resources.

छावनी बोर्ड अधिनियम का संशोधन

1572. श्री हरीश चन्द्र सिंह रावत :
क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :—

(क) छावनी बोर्ड अधिनियम के प्रस्तावित संशोधनों का व्यौरा क्या है ; और

(ख) उन संशोधनों को कब तक लागू किए जाने की संभावना है ?

रक्षा मंत्रालय में राज्यमंत्री (श्री शिव-राज चौ० पाटिल) : (क) छावनी अधिनियम, 1924 में संशोधन करने के प्रस्ताव में मोटे तौर पर निम्नलिखित मुद्दे रखे गए हैं, अर्थात्—नौसेना स्टेशनों को छावनियाँ घोषित करना, बोर्डों के सदस्यों का कार्यकाल 3 वर्ष से बढ़ाकर 5 वर्ष करना; सिविल क्षेत्र समितियों के कार्यकलापों को बढ़ाना; और नगर पालिका प्रशासन की मौजूदा प्रवृत्तियों का ध्यान में रखते हुए छावनी बोर्डों के प्रशासन को सुव्यवस्थित करने के उपाय करना।

(ख) छावनी अधिनियम, 1924 में संशोधन करने का एक विधेयक संसद् में निकट भविष्य में पेश किये जाने की संभावना है।

Representation by Defence Science Officers

1573. SHRI SATYENDRA NARAYAN SINHA: Will the Minister of DEFENCE be pleased to state:

(a) whether defence science officers have represented against the recent decisions; about their promotions and selections; and

(b) if so, the details thereof and Government's reaction to their representation?